

- (c) whether Government has any plan to revive the mill for production; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) No Sir. NTC has not sold/disposed off or transferred any equipment and machinery from Parvathi Mill, Kollam, Kerala.

- (b) Does not arise.

(c) and (d) Parvathi Mill, Kollam, is one of the 11 mills slated for revival under Joint venture route as per BIFR approved scheme of NTC. The MOU signed with the JV partner was terminated as the JV partner failed to enter into definitive agreement with NTC within specified time as per MOU. The TV partner has challenged the termination of MOU in the High Court of Delhi and the matter is sub-judice.

Review of schemes for women and child development

1065. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that implementation of schemes pertaining to women and child development are not satisfactory and need to be reviewed;
- (b) if so, the details thereof;
- (c) the details of the schemes which are lagging proper implementation; and
- (d) the measures being taken by government to achieve required goals in implementation of these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) The Ministry of Women and Child Development together with the State Governments/UT Administrations is satisfactorily implementing Centrally Sponsored Schemes of the Ministry against the funds allotted under each scheme. Review Meetings with Ministers and Secretaries concerning Women and Child Development Departments of State Governments/UT Administrations are held to discuss the issues for effective implementation of the programmes and schemes of the Ministry. Government has approved the Strengthening and Restructuring of Integrated Child Development Services (ICDS) Scheme, the flagship programme of the Ministry,

during 12th Five Year Plan. The people's representatives *viz.*, Members of Parliament, Members of Legislative Assembly and Members of Panchayati Raj Institutions (PRIs) have been included in the Monitoring Committees to make the mechanism participative and more transparent and to ensure effectiveness in the delivery of services in ICDS scheme. State/Regional level consultations are also held to discuss the issues concerning implementation of schemes of the Ministry. The Central Sector Schemes of the Ministry, which have in-built monitoring mechanism, are also periodically reviewed for their proper and better implementation.

Strict implementation of Juvenile Justice Act

1066. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is fact that Section 24 of the Juvenile Justice Act, 2000, prescribes punishment to those who forced juveniles to beg on streets;

(b) whether it is also a fact that many children can be found begging on the street;

(c) if so, whether it can be construed that the above section is not being implemented in its true spirit; and

(d) if so, the efforts the Ministry is making to strictly implement Section 24 so as to save children from begging?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) and (b) Yes, Madam. Section 24 (1) of the Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] provides that whoever, employs or uses any juvenile or the child for the purpose or causes any juvenile to beg shall be punishable with imprisonment for a term which may extend to three years and shall also be liable to fine. Further, Section 24(2) of the JJ Act provides that whoever, having the actual charge of, or control over, a juvenile or the child abets the commission of offence punishable under sub-section (1), shall be punishable with imprisonment for a term which may extend to one year and shall also be liable to fine.

(c) and (d) The onus of implementation of the JJ Act rest with the State Governments/UT Administrations. To ensure the proper implementation of the JJ Act and to improve the quality of services of children under the Act, the Ministry of